

(a) whether the Government have provided pension to those persons who took part in the Goa Liberation Movement:

(b) if so, the number of freedom fighters who actively took part in the Goa Liberation movement but not given any pension; and

(c) the time by which pension is likely to be released to the remaining freedom fighters?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) The Goa Liberation Movement has already been recognised for grant of pension under the Swatantrata Sainik Samman Pension Scheme, 1980. According to available information, Samman Pension has been sanctioned to 911 persons in Goa. These include persons who took part in the Goa Liberation Movement.

Detailed information in regard to the number of persons who actively participated in the Goa Liberation Movement is not available. It may, however, be pointed out that all freedom fighters are not entitled to Samman Pension. Only those freedom fighters who fulfil the eligibility criteria laid down in the Scheme are entitled to Samman.

At present, no application relating to the Goa Liberation Movement, duly verified and recommended by the State Government and complete in all respects, is pending with the Government.

[English]

Reserved Posts in Delhi University

3020. SHRI JOGENDRA KAWADE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some general candidates have been appointed in Hindu College (University of Delhi) against vacancies/posts reserved for Scheduled Castes and Scheduled Tribes categories;

(b) if so, whether the SC/ST staff have been agitating against such appointments;

(c) if so, the details thereof; and

(d) the action proposed to be taken by the Government in the matter?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (d) As per information furnished by the University of Delhi, no general category candidate has been appointed in Hindu College against vacant post reserved for Scheduled Caste/Scheduled Tribe candidates. However, one employee of Hindu College belonging to Scheduled Tribe and a few outsiders have been sitting on dharna in the college.

Assault on Passengers

3021. SHRI SOMJIBHAI DAMOR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a few cases of assault on the passengers during the journey by trains have been undertaken by the Human Rights Commission of India; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) The National Human Rights Commission received two complaints relating to alleged sexual harassment/sexual assault on the women passengers by some Army personnel during their journey by Train No. 8061 on the night of 31.12.97/1.1.98 and alleged harassment/assault on a passenger by the personnel of Railway Protection Force in Train No. M-927 on 9.7.98. In these cases the Commission has recommended certain measures to be taken by the Chairman, Railway Board for empowering the Railway Protection Force and taking action against the delinquent officer involved.

[Translation]

Women and Child Welfare Programmes

*3022. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the amount allocated to each State for various programmes of women and child welfare during each of the last three years, till-date;

(b) the amount spent by the State Governments and the number of beneficiaries benefited therefrom, State-wise;

(c) whether any assessment has been made in regard to the utility and performance of such schemes/programmes; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT (KUMARI UMA BHARATI): (a) to (d) Information is being collected and will be laid on the Table of the House.

[English]

Code of Criminal Procedure, 1973

3023 DR. SUGUNA KUMARI CHELLAMELA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Sec. 125 of the Code of Criminal Procedure, 1973 restricts maintenance to Rs. 500/-p.m. per person in case of divorce suit; and

(b) if so, the steps proposed for early change on such antiquated laws which failed to bring hope to people's lives?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Yes, Sir. In view of the depreciation of the value of money, a Bill to amend *inter alia* Section 125 of the Code of Criminal Procedure, 1973 has been introduced in the Rajya Sabha on May 9, 1994 with a view to enhancing the maximum limit for payment of maintenance allowance from Rs. 500/- p.m. to Rs. 1,500/- p.m.

[Translation]

Report on Code of Criminal Procedure

3024. SHRI ARVIND KAMBLE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the main recommendations made by the Law Commission in its 154th Report on Code of Criminal Procedure regarding hearing of rape cases;

(b) the details of other important recommendations made therein;

(c) the action taken or proposed to be taken by the Government to implement the important recommendations thereof;

(d) whether the Government propose to make a provision in the Constitution to conduct the inquiry of rape victims by the lady officers; and

(e) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) (a) The Law Commission in its 154th Report has made a number of recommendations in respect of hearing of rape cases. The main recommendations in this regard are as follows:—

(i) Incorporation of a provision in Section 26(a) of Cr. P.C. that an offence of rape shall be tried as far as practicable by a Court presided over by a woman;

(ii) Section 173(2) of Cr. P.C. may provide that the report of the medical examination of the woman concerned has been attached with the report of the police officer to be sent to the Judicial Magistrate empowered to take cognizance of an offence under sections 376, 376A to 376D I.P.C.;

(iii) In order to prevent trials in rape cases including child rape from being unduly delayed, a provision in sub-section (1) of Section 309 of Cr. P.C. be made that judgement shall, as far as possible be delivered within a period of two months from the date of commencement of examination of witnesses;

(iv) Provision of 'in camera' trial, being conducted as far as practicable by a woman Judge or Magistrate in Section 327(2) of the Code;

(v) Removal of the ban on printing or publication of rape trial proceedings subject to maintaining confidentiality of names and addresses of the parties under Section 327 (3).